

National Company Law Tribunal
Allahabad Bench
Allahabad

76/241-244/ALD/2016

76(ND)/2016 *HS*

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2016.

NAME OF THE COMPANY: Shri Lokesh Tiwari.

v/s

M/s Registrar of Companies & Ors.

SECTION OF THE COMPANIES ACT: u/s 241 of Companies Act, 1956.

Sl. No.	Name	Designation	Representation	Signature
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|----|----------------|----------|--------------------|---------------|
| 1. | SYED FAHIM | ADVOCATE | PETITIONER | <i>Fahim</i> |
| 2. | SHRUTI AGARWAL | PCS | RESPONDENT NO. 10. | <i>Shruti</i> |

Order dated 20.09.2016

CP No. 76(ND)/2016 Shri Lokesh Tiwari Vs. M/s Registrar of
Companies & Ors.

Company Secretary Miss Shruti Agarwal respondent No. 10 is present and filed reply. Shri Ravi Prakash Srivastava filed Vakalatnama for respondent No. 7. Shri Rohitashwa Upadhyay filed Vakalatnama for respondent no. 8. There is no representation for respondents 2 to 6. The learned Counsel for petitioner would submit that the respondents are withdrawing money in spite of notice issued by the ROC. However, ROC is on record and we expect that the ROC will take necessary steps in this matter to protect the interest of the Company as well as shareholders. For the reply of the respondents No. 7 and 8 and the report by the Registrar of Companies as to status of the inquiry pending before him, posted to 17.10.2016.

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Learned Counsel for petitioner is permitted to serve a fresh notice on the respondents 2 to 6 and the 9 within two weeks. The respondent No. 10 is directed to file true copy of the accounts showing that withdrawal of money from the Bank, after the notice was issued by the ROC. For reply and for service of summons two weeks, and the matter be listed for further steps on 17.10.2016.

List the matter on 17.10.2016.


SH. VSR AVADHANI (Judicial Member)


SH. H.P. CHATURVEDI (Judicial Member)

Dated 20.09.2016